

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3098**  
ANSWERED ON 17<sup>TH</sup> DECEMBER, 2015

**TRAFFIC PROBLEMS IN THE COUNTRY**

3098. SHRI HARISH MEENA:  
SHRI YOGI ADITYA NATH:  
SHRI SUNIL KUMAR MONDAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to formulate any national level action plan to resolve alarming traffic problems in the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI PON. RADHAKRISHNAN)

(a) to (c) The Union Ministry of Urban Development had announced National Urban Transport Policy in 2006 with the objective to ensure safe, affordable, quick, comfortable, reliable, and sustainable access for the growing number of residents to job and education, recreation and such other needs within our cities. One of the methods of achieving this objective is by enabling the establishment of quality focused multi modal public transport systems that are well integrated and provide seamless travel across the modes.

As per National Urban Transport Policy, 2006 Central Government would encourage investment in public transport systems to ensure that such systems are well integrated and offer a seamless system to users. Central Government's financial support would be contingent on appropriate authorities/entities being set up to ensure that a coordinated and integrated public transport system become available.

There are provisions under chapter VIII and Chapter XIII of the Motor Vehicle Act, 1988 for 'Control of Traffic' and 'Offences, Penalties and Procedures' for violation of traffic rules. The enforcement of provisions of Motor Vehicle Act & Rules comes under the purview of State Governments. The State Government under Section 115 of the Motor Vehicle Act may prohibit or restrict the use of motor vehicles in a specified area or on a specified road by notification in the Official Gazette.

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